

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELH BENCH**  
**COURT-IV**

**CA NO. 361 OF 2023**  
**IN**  
**COMPANY PETITION NO. 1176 OF 2016**

**IN THE MATTER OF:**

**MONA AGGARWAL & OTHERS**

**...PETITIONERS**

**VERSUS**

**GHAZIABAD ENGINEERING COMPANY LIMITED & ORS.**

**...RESPONDENTS**

**Order Delivered on: 31.05.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Applicant : Adv. Jeevesh Nagrath, Adv. Arjun Gaur,**  
**Adv. Rajat Gupta**

**For the Respondent : Adv. Simran Mehta, Adv. Amit Seth for R-2 and**  
**R-3**

**ORDER**

**PER: MANNI SANKARIAH SHANMUGA SUNDARAM, MEMBER (JUDICIAL)**

1. The present application has been filed by the Petitioners under section 420(1) of the Companies Act, 2013 read with Rule 11 of the National Company Law Tribunal Rules, 2016 seeking for bringing on record the legal heirs of Deceased Shri H.K. Agarwal, Respondent No. 2.

2. Briefly stated the facts of the present case as averred by the petitioners are that the Respondent No.2, H.K. Agarwal died on 15.05.2023 and has left behind three legal heirs namely his wife Mrs. Kiran Agarwal (Respondent No. 3) and his two married daughters, Mrs. Shivani Agarwal w/o Mr. Madhav Verma and Mrs. Rakhi Agarwal w/o Mr. Yajur Tuteja.
3. Considering all these facts and submissions made in the present application, the application stands allowed and the Petitioners is directed to file the amended memo of parties.
4. Accordingly, **CA No. 361 of 2023 stands allowed and disposed of.**

**Sd/-**  
**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.102**  
**CP/1176/ND/2016**

**IN THE MATTER OF:**

Mona Aggarwal	...	Applicant
Versus		
Ghaziabad Engineering Company Limited	...	Respondent

**Under Section 433(e),434 and 439**

**Order delivered on 31.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Jeevesh Nagrath, Adv. Arjun Gaur, Adv.  
Rajat Gupta  
For the Respondent : Adv. Simran Mehta, Mr. Amit Seth for R-2 & R-3

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

On perusal of the records, it is observed that the written submissions on behalf of Petitioners in the main petition CP No. 1176 of 2016 is not available on DMS portal. Accordingly, the Petitioners is directed to file the Written Submissions within 10 days.

List the matter on **04.06.2024**

**Sd/-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**